BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.145/2013

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th October 2017, 10.30 A.M

Name of the Company Under Section		Tirumala Infrabuild Pvt.Ltd. & OrsVersus- IDIO Construction & Industries (India). Ltd. & Ors. 397/398		
1.	RATNANKO	BANERJI, St. A.	M. J	Quee 87/10/17
2.	KULDIP M.	ALLIK, Adv. CMARRABORTY, Ad BAN BISHWAL, A	r. Frette	Nen 28.10-16

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ORDER

The Ld. Counsel for the petitioner and the Ld. Counsel for the respondent(s) are present.

The petitioner has filed appeals before the National Company Law Appellate Tribunal challenging the orders dated 7th September, 2017 and 18th September, 23017 passed by the National Company Law Tribunal, Kolkata Bench in company Petition No.145/2013, whereby the National Company Law Appellate Tribunal has given the direction to decide the case on an early date, preferably within three weeks, if already the hearing is concluded.

Since the Bench has been reconstituted and the case has to be heard by the co-members, without hearing the argument, no order can be passed.

Fix for final argument on 17-11-2017.

(Jinan KR) Member(J) (Vijai Pratap Singh)
Member(J)